

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/1/2016  
NAME OF THE PETITIONER(S) : R. Doraisamy and D. Dhanalakshmi  
NAME OF THE RESPONDENT(S) : M/S Mehala Carona Textiles Private Limited & others  
SECTION : 397/398

Sl.No.	NAME (IN CAPITAL)	REPRESENTED BY	SIGNATURE
1.	S. Parthasarathy for Ramalingam & Associates Abhinav R for Ashok Kumar	counsel for 6 <sup>th</sup> respondent counsel for 2 <sup>nd</sup> to 5 <sup>th</sup> respondents	[Signature] [Signature]
2.	Sai Vihari	Counsel for Petitioner	Civil

**ORDER**

Counsel for Petitioner present. Counsel for R2 to R5 present. No representation on behalf of R7 and R8. As per the previous order, Counsel for Petitioner has sent a private notice to R7 and R8 and filed the proof of sending and delivery thereof. The service on R7 and R8 is held sufficient and hence R7 and R8 are proceeded *ex parte*. Counsel for Petitioner prays for time to file rejoinder. At request, time is enlarged. Put up on **04.08.2017 at 10.30 A.M.**

S. Vijayaraghavan  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)  
ghk

[Signature]  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)